## GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:1807 ANSWERED ON:07.03.2013 RAJIV GANDHI GRAMEEN VIDYUTIKARAN YOJANA Azad Shri Kirti (Jha);Bhagat Shri Sudarshan;Deshmukh Shri K. D.;Gangaram Shri Awale Jaywant;Karwariya Shri Kapil Muni:Mahendrasinh Shri Chauban :Naik Dr. Sanjeey Ganesh:Punja Shri P.L. :Bathwa Shri Ramsinhhaji Patalbhaj:Scing

Muni;Mahendrasinh Shri Chauhan ;Naik Dr. Sanjeev Ganesh;Punia Shri P.L. ;Rathwa Shri Ramsinhbhai Patalbhai;Scindia Smt. Yashodhara Raje;Siddeswara Shri Gowdar Mallikarjunappa;Singh Dr. Raghuvansh Prasad;Veljibhai Jat Poonamben;Yadav Shri M. Anjan Kumar

## Will the Minister of POWER be pleased to state:

(a) the details of funds released to various States and spent therefrom under the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) during the last three years and the current year, State/UT -wise;

(b) the details of the places covered under the RGGVY till date and those which have not yet been covered in spite of release of funds, State/UT-wise;

(c) the targets fixed by the Government for rural electrification during each of the last three years and the next one year along with the steps taken and being taken to achieve the targets, State/UT-wise;

(d) the details of the approved/pending proposals under the second phase of RGGVY and the quantum of additional funds likely to be allocated under the second phase, State/UT-wise; and

(e) the details of the independent evaluators for National Quality Monitoring deputed for the evaluation of works executed under RGGVY including the achievements made thereunder?

## Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) Under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), funds are released to State Governments / Implementing Agencies against sanctioned projects in installments based on the reported utilization of amount in the previous installment(s) and fulfillment of other conditionalities. State Governments through their utilities / Discoms and Implementing Agencies further make payments to the Turnkey Contractors. State wise details of funds released to State Governments / Implementing Agencies, under the scheme during the last three years and current year is at Annex-I.

(b) Under RGGVY, 648 projects covering 579 districts of 27 States have been covered during X and XI Five Year Plan. Under the scheme, funds are released only against sanctioned projects in installments based on the reported utilization of amount in the previous installment(s) and fulfillment of other conditionalities. Therefore, there are no districts for which funds have been released but not covered under RGGVY.

(c) State wise details of targets and achievement of un-electrified villages and release of free electricity connections to BPL households under RGGVY during the last three years and current year, is at Annex-II & III respectively. The following steps have been taken/being taken to achieve the targets, are as under:

# Government of India has set up an inter-Ministerial Monitoring Committee which periodically meets to sanction projects and review progress of implementation.

# District Committees have been set up in all the States to monitor the progress of rural electrification works.

# The States also hold monthly meeting under the Chairmanship of Chief Secretary to resolve the bottlenecks in implementation of RGGVY.

# The Government of India and Rural Electrification Corporation (REC), the nodal agency for RGGVY, conduct frequent review meetings with all the stakeholders; the concerned State Governments, State Power Utilities and Implementing Agencies for expeditious implementation of the scheme as per the agreed schedule.

# Minister of Rural Development, vide letter No.Q-13018/11/09-VMC dated 6th December, 2012, expanded the scope of District Level Vigilance and Monitoring Committee for `Review of RGGVY' as a regular agenda item in the District Level Vigilance and Monitoring Committee Meetings.

# Recently Minister of Power has written a letter to all Hon'ble Members of Parliament indicating the progress of their respective

parliamentary constituencies where RGGVY works are in progress to review the progress of the projects in their Parliamentary Constituencies. They have also been requested to monitor the projects at their level and also discuss the same in the District Vigilance and Monitoring Committee meetings in presence of public representatives as well as district officials so that the issues affecting the progress are resolved expeditiously.

# To ensure qualitative execution of rural electrification works, a three tier quality control mechanism has been enforced under RGGVY in XI Plan.

# Wherever there is delay in forest clearance / Railway clearances etc. requiring inter- ministerial interventions, the matters are taken up with concerned Ministry / Railway Board at different levels to expedite the issue of necessary clearances.

(d) 72 projects (33 new and 39 supplementary projects) were sanctioned under Phase-II in XI Plan under RGGVY during 3rd & 4th quarter of 2011-12 covering electrification of 1,909 UE villages, 53,505 PE villages, 72,553 habitations and release of free electricity connections to 45,59,141 BPL households with a project cost of Rs. 8103.81 crore. State wise details are at Annex-IV. No proposal is pending under Phase-II of RGGVY.

(e) The details of the independent evaluators for National Quality Monitoring deputed for the evaluation of works executed under RGGVY during XI Plan including the inspection carried out, are at Annex-V.